

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
TP-38/2020

IN THE MATTER OF:

Techno Electric & Engineering Co. Ltd.
Applicant/petitioner

v.

McLeod Russel India Ltd. Respondent

Order under Rule 16(d) of National Company Law Tribunal, 2016

Order delivered on 10.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Nakul Dewan, Sr. Adv. with Mr. Masoom,
Advs.


For the Respondent

Ms. Eshna Kumar & Mr. Srinjoy, Advs.

ORDER

It is a transfer application moved by the petitioner based on the order passed by Hon'ble NCLAT on 03.03.2020. It is apparent on record that CP (IB)-1071/2019 was filed on 08.07.2019 before Kolkata NCLT. Owing to shortage of members at Kolkata, this CP is hereby transferred to Bench – V NCLT New Delhi with a direction to list it on 20.10.2020.

Accordingly, application is **allowed**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

10.09.2020
Ritu Sharma